

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,**

**ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 29<sup>th</sup> day of July, 2020

Present:

Hon'ble Mrs. Justice Vijay Lakshmi, Member-J

Hon'ble Mr. Navin Tandon, Member-A

**Original Application No. 330/00306/2020**

(U/S 19, Administrative Tribunal Act, 1985)

1. Ashish Omar, Son of Ram Gupta, Resident of 95/96, Gupta Colony, Transport Nagar, Meerut-250002, (Presently Posted at Meerut).
2. R.K. Maheshwari, Son of P.N. Maheshwari, Resident of 11/4, Jagriti Vihar, Meerut. (Presently Posted at Meerut)
3. Vipin Kumar Batra, Son of Late Amrik Lal Batra, Resident of D-31, Shastri Nagar, Meerut. (Presently Posted at Meerut).
4. Rajpal Singh, Son of Kali Charan, Resident of B-144, New Ashok Nagar, Vasundra Enclave, East Delhi-110096. (Presently Posted at Noida).
5. Dinesh Kumar, Son of Deoraj Ram, Resident of House No.H-206C, Pratap Vihar, Sector -12, Ghaziabad-201009. (Presently Posted at Noida).
6. K.K. Pandey, Son of B.M. Pandey, Resident of A-112, Gangadham, GangaNagar, Meerut, (Presently Posted at Meerut).
7. Zakir Hussain, Son of Syed Jarrar Hussain, Resident of CV-15, Sanjay Nagar, Ghaziabad. (Presently Posted at Noida).
8. Ziley Singh, Son of Chet Ram, Resident of 634/6, Jagriti Vihar, Meerut. (Presently Posted at Meerut).
9. Arun Michael (Retd on 30.11.2017), Son of B.L. Joseph, Resident of House No.364-D1, Shivlokpur, Kankerkhera, Meerut.

.....Applicants.

By Advocate – Shri Nipun Singh/Shri Sumit Suri.

**V E R S U S**

1. Union of India through Secretary, Ministry of Labour & Employment, Government of India, Shram Shakti Bhawan, New Delhi-110011.
2. The Central Provident Fund Commissioner, Employees Provident Fund Organization, Head Office, Bhavishya Nidhi Bhawan, No.14, Bhikaji Cama Place, New Delhi-110066.
3. Regional Provident Fund Commissioner-1, Employees Provident Fund Organization, Bhavishya Nidhi Bhawan, Sarvodaya Nagar, Kanpur – 208805.

.....Respondents.

By Advocates : Shri L.P. Tiwari  
Shri Sunil Gupta.

**O R D E R**

Deliverd by Hon'ble Mrs. Justice Vijay Lakshmi, Member-J :

Heard Shri Nipun Singh, learned counsel for the applicants and Shri L.P. Tiwari and Shri Sunil Gupta, learned counsel for the respondents on admission.

2. Learned counsel for the applicants submits that the applicants have filed the reply to the show cause notice dated 08.07.2020 on 17.07.2020 (Annexure-A-6). However, no order has been passed as yet and the applicants will be satisfied if the Competent Authority is directed to pass a speaking and reasoned order on their objection/reply.

3. In view of the aforesaid limited prayer, no purpose will be served in keeping this matter pending. Accordingly, the OA is finally disposed of at this stage with a direction to the Competent Authority to pass a reasoned and speaking order within a period of one month in accordance with relevant rules.

4. It is made clear that, the applicants shall not be reverted till their applications are decided by the Competent Authority.

5. We have not expressed any opinion on the merits of the case.

6. No costs.

(Navin Tandon)  
Member-A

(Justice Vijay Lakshmi)  
Member-J

RKM/

